

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY

LOK SABHA
STARRED QUESTION NO.254
TO BE ANSWERED ON 15.03.2016

Mandatory Air Bags in Cars

*254. SHRI PINAKI MISRA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is considering to make the provision of air bags mandatory in every passenger car manufactured in the country and if so, the details thereof;
- (b) whether the Government proposes to take up the matter with the Car Manufacturers Association taking into consideration the safety of driver/ passengers, if so, the details thereof and if not the reasons therefor; and
- (c) the other steps being taken to ensure safety and security of the occupants of passenger cars?

ANSWER

MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI ANANT G. GEETE)

(a) to (c) : A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No. 254 for 15.03.2016 asked by Shri Pinaki Misra regarding “MANDATORY AIR BAGS IN CARS”

(a) & (b) Ministry of Road Transport & Highways (MoRTH), which administers Central Motor Vehicles Act, 1988 / Central Motor Vehicles Rule, 1989, has informed that at present Government does not have any proposal to mandate provision of Air Bags in every passenger car. However, MoRTH's S.O. notifications 1139 (E) dated 28th April 2015 and S.O. 2412 (E) dated 3rd September 2015 have mandated certain safety provisions, which are annexed.

(c) Some other measures have already been taken step by step to ensure the safety of occupants of the cars. The seat belt regulation and the Seat Belt Anchorage Regulation has already been made mandatory w.e.f. April 2005, this requires mandatory fitment and wearing of seat belts in both the front as well as the rear seats of cars. Child restraint system has also been mandated w.e.f. October 2015.

Further Society of Indian Automobile Manufacturers (SIAM) have informed that there are more than 60 mandatory safety tests prescribed for vehicles, which involve all the safety parameters in passenger cars.

Annexure

Safety Provisions	Standards	Date of commencement / validity
(a) The steering impact requirement	IS 11939: 1996, as amended from time to time, for the vehicles specified therein.	13 th December, 2004 and valid up to dates of implementation of 5(b).
(b) Requirements for behavior of steering mechanism of a vehicle in a Head-on Collision	AIS-096/2008, as amended from time to time, for the vehicles specified therein.	New Models - 1 st October, 2017. All Models - 1 st October, 2019.
(c) Protection of occupants in the event of an Offset Frontal Collision	AIS-098/2008, as amended from time to time, for the vehicles specified therein.	New Models - 1 st October, 2017. All Models- 1 st October, 2019
(d) Side door impact for all passenger cars	IS 12009: 1995, as amended from time to time.	13 th December, 2004 and valid up to dates of implementation of 6(b).
(e) Approval of vehicles with regard to the Protection of Occupants in the event of a Lateral Collision	AIS- 099/2008, as amended from time to time, for the vehicles specified therein.	New Models- 1 st October, 2017. All Models- 1 st October, 2019.
(f) Approval of Vehicles with regard to the Protection of Pedestrian and other Vulnerable Road Users in the event of a Collision with a Motor Vehicle	AIS-100/2010, as amended from time to time, for the vehicles specified therein.	New Models- 1 st October, 2018. All Models-1 st October, 2020.”
